

## FSSAI CEO Calls for Regular Sampling, Swift Action on Adulterated Foods in Rajasthan

## CEO FSSAI asked state officials to strengthen Food Safety Laboratory at Bikaner

## **Press Release**

New Delhi, 16<sup>th</sup> July, 2025: "Samples of commonly consumed food items such as ghee, milk, paneer, and spices should be collected regularly, and the related cases must be disposed of promptly," said the Chief Executive Officer (CEO) of the Food Safety and Standards Authority of India (FSSAI), while addressing state food safety officials during a State review meeting held in Jaipur, Rajasthan on Wednesday.

CEO, FSSAI stressed the need for speeding up the process of the establishment of Food Safety Laboratory at Bikaner and assured FSSAI's support. Further, the CEO appreciated the proactive efforts of the Rajasthan government in promoting food safety and combating food adulteration. He also directed officials to ensure continuous monitoring to strengthen enforcement while emphasising the need for prompt disposal of pending food adulteration cases.

During the review, Shri G Kamala Vardhana Rao, CEO, FSSAI assessed efforts being undertaken under the Food Safety and Standards (FSS) Act, 2006 to prevent adulteration, including pending legal cases, manpower deployment, and other critical aspects.

The importance of concluding adjudication within 90 days of the first hearing of the case, as mandated by the FSS Act 2006 was also discussed in the meeting. Meeting was attended by Additional District Magistrates of various districts who are responsible and appointed as adjudication officers for handling food adulteration related cases.

The CEO took stock of the vacant Food Safety Officer (FSO) positions in the state and advised that these be filled at the earliest..

The Food Safety Commissioner of Rajasthan, Shri H. Guite, presented a detailed overview of food safety operations and upcoming food safety campaigns, particularly during the festive season and shared progress updates.

The Executive Director of Regulatory Compliance Division, Shri Satyen Kumar Panda and Director, Shri Rakesh Kumar, also addressed the meeting and shared strategic guidance for effective enforcement of the FSS Act 2006. The meeting was attended by Chief Medical and

Health Officers, all Food Safety Officers who attended online and offline from various districts, along with other senior officials.
The meeting concluded with a unified resolve by both central and state authorities to strengthen collaboration, enhance regulatory enforcement and food safety compliance throughout the state.
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